

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYURPANKH FINE BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAYURPANKH FINE BUILDERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	February 20 TH , 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai) under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1996PTC097505
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Off. Address: 5, Floor- 1, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Dadar Rly. Stn, Dadar- East, Mumbai-400014 Principal Off: Sunshine Plaza, 6th Floor, Naigaum Cross Road, Dadar- East, Mumbai- 400014
6.	Insolvency commencement date in respect of corporate debtor	September 25 th , 2019, Date of Receipt of order by IRP (Hon' NCLT order dated September 19 th , 2019)
7.	Estimated date of closure of insolvency resolution process	March 23 rd , 2020, being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arundeeep Singh Pathania Registration No.: IBBI/IPA-002/IP-N00384/2017-2018/11154
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 76-B, 32, Brindavan Society, Thane, Maharashtra 400601 Email Id: pathanias@perchadvisors.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Add: 505, Rajhans Annex, Above Rajmal Lakhichand Jewellers, Goandevi Road, Thane-400602 Process Specific Email Id: mpfbplcirp@gmail.com
11.	Last date for submission of claims	October 09 th , 2019, being the 14 th day from the date of appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Are available at: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the MAYURPANKH FINE BUILDERS PRIVATE LIMITED vide order no. CP 1015 (IB)/MB/2019 dated on September 19th, 2019 (date of receipt of order by IRP is September 25th, 2019).

The creditors of MAYURPANKH FINE BUILDERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before October 9th, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: September 27th, 2019
Place: Thane



Mr. Arundeeep Singh Pathania
Interim Resolution Professional
In the Matter of Mayurpankh Fine Builders Private Limited

ARUNDEEP SINGH PATHANIA
Insolvency Professional
No. IBBI/IPA-002/IP-N00384/2017-18/11154